

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 35/TT/2023**

<b>Subject</b>	Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for two number of transmission assets under “Fibre Optic Communication System under Expansion of Wideband Communication Network” Scheme in Eastern Region.”
<b>Date of Hearing</b>	20.12.2023
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Bihar State Power (Holding) Company Ltd. and 5 others
<b>Parties Present</b>	Shri Amit Yadav, PGCIL Shri Vivek Sigh, PGCIL Shri Anup Jain, Advocate, BSPHCL Shri Vyom Chaturvedi, Advocate, BSPHCL

**Record of Proceedings**

Power Grid Corporation of India Limited has filed the instant petition for truing up of transmission tariff for the 2014-19 tariff period and the determination of transmission tariff for the 2019-24 tariff period for two assets, namely, Asset-I: 01 No. link {Sasaram-Daltonganj} under Central Sector (196.132 km) and Asset-II: 01 No. link {Barh-Kahalgaon} under Central Sector (215.22 km) under “Fibre Optic Communication System under Expansion of Wideband Communication Network” Scheme in Eastern Region 400 kV Kahalgaon Transmission System in Eastern Region.

2. After hearing the Petitioner, the Commission directed the Petitioner to furnish the following information on an affidavit by 15.1.2024 with advance copy to the Respondents:

- i) The details of works against which Additional Capital Expenditure has been claimed for the 2014-19 tariff period as per the following format for Assets-1 and 2:



Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge (year-wise)				Reversal (year-wise)				Additional Liability Recognized				Outstanding Liability as on 31.3.2019	
					2014-19 Period				2014-19 Period				2019-24 Period					
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ii) With regard to Asset-2, separate head-wise/issue-wise details of time over-run along with activities which affected the execution of the asset (as per the reasons given in the petition).

3. The Commission also directed the Respondents to file their replies, if any, by 31.1.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 15.2.2024. The Commission directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time will be entertained.

4. The matter will be listed for further hearing on 21.2.2024.

**By order of the Commission**

sd/  
(V. Sreenivas)  
Joint Chief (Law)

